

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY - 400 614

OA No.307/91

C G Babykutty
Draughtsman Gr.III
Flat No.8-9, Mantri Niketan
S.T. Road, Dapodi
Pune 411 012

.. Applicant

V/s.

1. Union of India through
Secretary, Department of
Defence Production,
Ministry of Defence
South Block, New Delhi 11
2. The Director General of
Quality Assurance, H.Q. DGQA(Adm.10)
G Block, Ministry of Defence,
New Delhi 11
3. Director of Quality Assurance (Veh.1)
G Block Ministry of Defence,
New Delhi 11
4. The Controller
CQA(Special Vehicles)
Dehu Road; Dist. Pune
5. Controller
CQA(SV) & Ahmednagar

AND ELEVEN OTHERS

... Respondents

CORAM: Hon. Shri Justice U C Srivastava, V.C
Hon. Shri M Y Priolkar, Member (A)

APPEARANCES :

Shri S P Saxena
Advocate
for the applicant

Shri V M Bendre
(for Shri P M Pradhan)
Counsel for the
Respondents

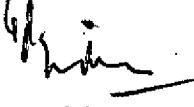
ORAL JUDGMENT: DATED: 17-7-1991
(PER: JUSTICE U C SRIVASTAVA, VICE CHAIRMAN)

The cause of action in this case appears to have arisen before the ~~1985~~ Administrative Tribunals Act, 1985 came into force. Precisely this objection was taken by the Respondent's counsel.

Learned counsel for the applicant states that the applicant was not aware of policy of double police verification and hence he could not move any court and therefore the delay.

It was contended by the applicant's advocate that one S K ~~K~~ JAGGI was given his due seniority position after correcting the seniority list. If that be so, ~~the~~ the departmental authorities may consider~~x~~ the matter based on legal and factual position. We do not have jurisdiction to entertain his application.

With the above observations the application is dismissed summarily, with no order as to costs.


(M Y PRIOLKAR)

MEMBER (A)


(U C SRIVASTAVA)

VICE CHAIRMAN